

HIGH COURT OF DELHI AT NEW DELHI

No.: 464 /DHC/2020/RG.

Dated 24-9-2020.

**OFFICE ORDER**

Pursuant to the directions given by Hon'ble Mr. Justice J.R. Midha in WP(C) No.10596/2018 and 10605/2018, no writ petition relating to an industrial dispute shall be listed unless the petitioner discloses the "*Exceptional circumstances*" in the synopsis as well as in the opening paras of the writ petition for exercising writ jurisdiction. If the writ-petitioner does not disclose the "*Exceptional circumstances*" in the writ petition, the Registry will return such petition under objection.



(MANOJ JAIN)  
REGISTRAR GENERAL